

As per preliminary finding of Commissioner of Railway Safety, the cause of accident is "Sabotage".

- (2) On 15 October, 1998 there was another derailment of 7006 Intercity Express between Srirampuram-Nalgonda stations on Secunderabad Division of South Central Railway. This accident occurred due to human failure.

(c) (1) Number of persons killed/injured in derailment of 7056 Express which occurred on October 8, 1998

Killed = 11 Injured = 37

(2) Number of persons killed/injured in derailment of 7006 Intercity Express which occurred on October 15, 1998 :

Killed = Nil Injured = 12

(d) and (e) Yes, Sir. (i) In the accident of 7056 Express dated 8.10.1998, the enquiry is being conducted by Commissioner of Railway Safety, South Central Circle. (ii) In the accident of 7006 Intercity Express, the inquiry is being conducted by a group of Senior Administrative Grade Officers of the Indian Railways.

National Rent Control Legislation

3105. SHRI ANNASAHEB M.K. PATIL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state

(a) whether the Government propose to enact National Rent Control Legislation to stimulate investment in rental housing in the country as proposed in its National Housing Policy, 1998;

(b) if so, the details thereof; and

(c) the time by which such legislation is likely to come?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) No, Sir.

(b) and (c) Do not arise.

Setting up of Wagon Repair Centre

3106. SHRIMATI SANGEETA KUMARI SINGH DEO : Will the Minister of RAILWAYS be pleased to state :

(a) whether the Government consider to set up a Wagon Repair Centre at Kantabangi as the locoshed has been shifted from Kantabangi to Tittlagarh;

(b) if so, the time by which it likely to be set up;

(c) if not, whether the Government consider for returning the land to the donor, as per the agreement between the donor and the railways; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) The land has been utilised for an Engineering Training Centre which is already functional and an Operating Training Centre is proposed to be set up there.

[Translation]

Audit of National Airport Authority of India

3107 SHRI ARVIND KAMBLE : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the accounts of the National Airport Authority of India have not been audited for more than last four years;

(b) if so, the reasons therefor; and

(c) the action taken for auditing the accounts of all the departments of the above authority and laying the conclusions thereof on the floor of the House?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Does not arise.

(c) Audited Accounts of National Airports Authority, upto 1994-95 have been laid before Parliament.

Airports Authority of India (AAI) has been formed by the merger of erstwhile National Airports Authority and International Airports Authority of India from 1-4-1995 and Audited Accounts of AAI upto 1996-97 have been laid before Parliament.

[English]

Diversion of Flights to Ahmedabad

3108. DR. VALLABHBHAI KATHIRIA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether Indian Airlines has decided to divert some more flights to Ahmedabad Airport; and

(b) if so, the details thereof?